

and (b). The "Tripura" Community is not a Scheduled Tribe in Assam. The question of giving members of this community the educational and other concessions admissible to the Scheduled Tribes in that State does not, therefore, arise.

CR. P.C. in J. & K.

2887. { Dr. K. B. Menon:
Shri Ramji Verma:

Will the Minister of Home Affairs be pleased to state:

(a) whether the Criminal Procedure Code as amended up to 1956 is in force in the State of Jammu and Kashmir;

(b) if not, what are the reasons for not enforcing it; and

(c) if the answer to parts (a) and (b) above be in the negative, what steps have been taken by Government in bringing about uniformity in the procedural law?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) No.

(b) The Indian Code of Criminal Procedure is relatable to entry 2 of the Concurrent List in the Seventh Schedule to the Constitution which is not applicable to Jammu and Kashmir.

(c) According to the Constitution of India as applicable to Jammu and Kashmir, the exclusive power to legislate for the State regarding criminal procedure vests in the Legislature of that State. The State, however, has a Code of Criminal Procedure which mainly follows the Indian Code.

Land Revenue in Tripura

2888. Shri Dasaratha Deb: Will the Minister of Home Affairs be pleased to state:

(a) whether any objection has been filed with Government of Tripura, by the peasants against the proposal of raising the rate of land revenue in Tripura;

(b) if so, the number of applications which have so far been received by Government; and

(c) the reaction of Government on the objection raised by the peasants of Tripura?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) to (c). The information, is being collected and will be laid on the Table of the House.

Army Medical Corps

2889. Shri S. M. Banerjee: Will the Minister of Defence be pleased to state:

(a) whether it is a fact that in the Army Medical Corps a number of categories of officers after serving the second period and passing certain examinations are promoted to higher groups;

(b) whether after a Havildar belonging to second group is promoted to Jemadar, he is placed in C group;

(c) if so, the reason for the same; and

(d) the steps to rectify this anomaly?

The Deputy Minister of Defence (Shri Raghuramiah): (a) The Question apparently refers to Other Ranks and not officers of the AMC. Recruitment to the technical categories in A.M.C. is made in the category of Nursing Assistant which is placed in group 'C' for purposes of pay. Selected Nursing Assistants are remustered to nursing technical categories placed in higher pay groups after passing the various examinations laid down in Qualification Regulations and on completion of a specified period of service. The reference to the words "after serving the second period" is not understood.

(b) to (d). Up to (and inclusive of) the rank of Havildar, a soldier is assigned to one of the pay groups A to H (such as Group B or Group C for